

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

O.A.NO. 232 of 1992.

Between

Dated: 17.3.1992.

G.Nageswara Rao.

...
And

Applicant

1. Union of India represented by the Secretary to the Government, Ministry of Personnel, Public Grievances & Pensions, Department of Personnel and Training, North Block, New Delhi.
2. State of A.P. represented by its Chief Secretary to the Government Secretariat Buildings, Hyderabad.

...

Respondents.

Counsel for the Applicant : Sri. M.Pandurangarao.

Counsel for the Respondents : Sri. N.Bhaskara Rao, Addl. CGSC.

: Sri. D.Panduranga Reddy, Spl. counsel for A.P. State.

CORAM:

Hon'ble Mr. R.Balasubramanian, Administrative Member
Hon'ble Mr. T.Chandra Sekhar Reddy, Judicial Member.

The Tribunal made the following order:-

When the case was called, Mr. Rama Rao on behalf of Mr. M.Panduranga Rao, counsel for the applicant wanted to withdraw the case since the prayer, the applicant had made in the OA had already been met by the respondents. We have heard Mr. D.Panduranga Reddy, Special Counsel for the State of A.P., on behalf of the respondents. In view of this position, the application is dismissed as withdrawn. There is no order as to costs.

[Signature]
Deputy Registrar (Judl.)

Copy to:-

1. Secretary to the Government, Ministry of Personnel, Public Grievances & Pensions, Department of Personnel and Training, Union of India, North Block, New Delhi.
2. Chief Secretary to the Government, State of A.P., Secretariat Buildings, Hyderabad.
3. One copy to Sri. M.Pandurangarao, advocate, High Court Advocates Association, Hyd.
4. One copy to Sri. N.Bhaskara Rao, Addl. CGSC, CAT, Hyd for R1.
5. One copy to Sri. D.Panduranga Reddy, Spl. counsel for A.P. State for R2.
6. One spare copy.

Rsm/-

[Handwritten notes]
24/3/92

O.A. 232/92

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COMPARED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

~~THE HON'BLE MR.~~ V.C.

THE HON'BLE MR. R. BALASUBRAMANIAN: M(A) ✓
AND

THE HON'BLE MR. T. CHANDRASEKHAR REDDY: ✓
M(JUDL)

~~AND~~

~~THE HON'BLE MR. C. J. ROY: MEMBER (JUDL)~~

DATED: 17/3/-1992 ✓

~~ORDER/JUDGMENT.~~

Central Administrative Tribunal
DESPATCH
28-3-92
HYDERABAD BENCH.
232/92

~~R.A./C.A./M.A.No.~~

O.A.No.

~~T.A.No.~~

(W.P.No. _____)

Admitted and interim directions
issued.

Allowed

Disposed of with directions.

~~Dismissed~~

Dismissed as withdrawn ✓

Dismissed for Default.

M.A. Ordered/Rejected

No order as to costs. ✓

[Handwritten signature]